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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. NO.3065 of 2004

New Delhi, this the 24<sup>th</sup> day of December, 2004

**HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN  
HON'BLE SHRI SARWESHWAR JHA, MEMBER (A)**

E. Nagachandran,  
S/o Shri P. Easwaran,  
Assistant Director,  
Central Statistical Organisation,  
Ministry of Statistics and Programme Implementation,  
Sardar Patel Bhawan, Sansad Marg,  
New Delhi-110001.

.....Applicant.

**(Applicant in person)**

versus

Union of India through  
The Secretary to the Govt. of India,  
Ministry of Statistics and Programme Implementation,  
Sardar Patel Bhawan, Sansad Marg,  
New Delhi-110001.

.....Respondents.

**ORDER (ORAL)**

**SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN:**

Applicant states that without prejudice to his rights to take all legal and factual pleas available to him in law when the cause of action arises, he may be allowed to withdraw the present Original Application.

2. Allowed as prayed for. Subject to aforesaid, the present Original Application is dismissed as withdrawn. Nothing said herein should be taken as an expression of opinion on the merits of the case.

  
(SARWESHWAR JHA)  
MEMBER (A)

  
(V.S. AGGARWAL)  
CHAIRMAN

/na/